

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ABSTRACT

VACATIONS – Summer Vacation-2026 i.e. from 07.05.2026 to 05.06.2026 – Appointment of Vacation Civil Judges for the Districts in the State of Telangana – **NOTIFIED.**

ROC.NO. 2050/2026 - B.SPL.,

NOTIFICATION NO. 342-B.SPL.,

DATED: 05.05.2026

In exercise of the powers conferred Under Section 32 (3) of the Telangana Civil Courts Act, 1972 (Act 19 of 1972) the High Court for the State of Telangana at Hyderabad hereby appoints the following designated officers as Vacation Civil Judges for the respective Civil Courts of the Districts during the Summer Vacation 2026.

I - TERM - **07.05.2026 to 21.05.2026 (15 days)**

II - TERM - **22.05.2026 to 05.06.2026 (15 days)**

SL. NO.	NAME OF THE DISTRICT	PERIOD	DESIGNATION OF THE OFFICER
(1)	(2)	(3)	(4)
1.	HYDERABAD	I	XXVI Additional Chief Judge, City Civil Court, Hyderabad.
		II	XXV Additional Chief Judge, City Civil Court, Hyderabad.
2.	ADILABAD	I	Principal District and Sessions Judge, Adilabad.
		II	Judge, Family Court-cum-III Additional District and Sessions Judge, Adilabad.
3.	MANCHERIAL	I	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Mancherial.
		II	Principal District and Sessions Judge, Mancherial.
4.	NIRMAL	I	Principal District and Sessions Judge, Nirmal.
		II	Judge, Family Court-cum-III Additional District and Sessions Judge, Adilabad.

5.	KUMURAMBHEEM- ASIFABAD	I	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Mancherial.
		II	Principal District and Sessions Judge, Mancherial.
6.	KARIMNAGAR	I	Chairman, Land Reforms Appellate Tribunal-cum-II Additional District and Sessions Judge, Karimnagar.
		II	Special Judge for trial of Special Police Establishment and Anti Corruption Bureau cases-cum-VI Additional District and Sessions Judge, Karimnagar.
7.	JAGTIAL	I	Principal District and Sessions Judge, Jagtial.
		II	I Addl. District and Sessions Judge, Jagtial.
8.	RAJANNA SIRCILLA	I	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Sircilla.
		II	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Sircilla.
9.	PEDDAPALLI	I	Principal District and Sessions Judge, Peddapalli.
		II	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Peddapalli.
10.	KHAMMAM	I	Judge, Family Court-cum-IV Additional District and Sessions Judge, Khammam.
		II	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-III Additional District and Sessions Judge, Khammam.
11.	BADRADRI- KOTHAGUDEM	I	I Additional District and Sessions Judge, Kothagudem.
		II	Principal District and Sessions Judge, Bhadradri-Kothagudem.
12.	MAHABUBNAGAR	I	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, Mahabubnagar.
		II	Principal District and Sessions Judge, Mahabubnagar.

13.	JOGULAMBA-GADWAL	I	I Additional District and Sessions Judge, Gadwal.
		II	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Gadwal.
14.	WANAPARTHY	I	Principal District and Sessions Judge, Nagarkurnool.
		II	Principal District and Sessions Judge, Mahabubnagar.
15.	NARAYANPET	I	I Additional District and Sessions Judge, Mahabubnagar
		II	Principal District and Sessions Judge, Narayanpet
16.	NAGARKURNOOL	I	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Nagarkurnool.
		II	Judge, Family Court-cum-III Additional District and Sessions Judge, Mahabubnagar.
17.	SANGAREDDY	I	Judge, Family Court-cum-IV Additional District and Sessions Judge, Sangareddy
		II	I Additional District and Sessions Judge, Sangareddy.
18.	MEDAK	I	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Medak.
		II	Principal District and Sessions Judge, Medak.
19.	SIDDIPET	I	Principal District and Sessions Judge, Siddipet.
		II	I Additional District and Sessions Judge, Siddipet.
20.	NALGONDA	I	I Additional District and Sessions Judge, Nalgonda.
		II	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Nalgonda.

21.	SURYAPET	I	I Additional District and Sessions Judge, Suryapet.
		II	Principal District and Sessions Judge-cum-Chairman, Land Reforms Appellate Tribunal, Suryapet.
22.	YADADRI-BHONGIR	I	I Additional District and Sessions Judge, Bhongir.
		II	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Bhongir.
23.	NIZAMABAD	I	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, Nizamabad.
		II	V Additional District and Sessions Judge, Bodhan, Nizamabad District.
24.	KAMAREDDY	I	Principal District and Sessions Judge, Kamareddy.
		II	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nizamabad.
25.	RANGAREDDY	I	VIII Additional District and Sessions Judge-cum-VIII Additional Sessions Judge, Rangareddy District at L.B.Nagar.
		II	Chairman, Land Reforms Appellate Tribunal for Rangareddy-cum-II Additional District & Sessions Judge's Court-cum-II Additional Sessions Judge's Court, Ranga Reddy District at L.B. Nagar.
26.	MEDCHAL-MALKAJGIRI	I	IV Additional District and Sessions Judge-cum-III Additional Sessions Judge, Cyberabad in Medchal-Malkajgiri District.
		II	I Additional District and Sessions Judge-cum-Sessions Judge-cum-Additional Family Court- cum Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda.

27.	VIKARABAD	I	I Additional District and Sessions Judge, Vikarabad-cum-Special Sessions Judge for fast tracking the cases relating to atrocities against women, Vikarabad.
		II	Principal District and Sessions Judge, Vikarabad.
28.	HANUMAKONDA	I	Judge, Family Court-cum-II Additional District and Sessions Judge, Hanumakonda.
		II	Chairman, Industrial Tribunal-cum-Labour Court, Hanumakonda.
29.	WARANGAL	I	I Additional District and Sessions Judge, Warangal.
		II	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Warangal.
30.	JANGAON	I	Principal District and Sessions Judge, Jangaon.
		II	Fast Track Special Courts for expeditious trial and disposal of Rape and Protection of Children against Sexual Offences (POCSO) Act cases, Bhongir.
31.	MAHABUBABAD	I	I Additional District and Sessions Judge, Warangal.
		II	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Warangal.
32.	MULUGU	I	Principal District and Sessions Judge, Mulugu.
		II	Principal District and Sessions Judge, Hanumakonda.
33.	JAYASHANKAR-BHUPALAPALLY	I	Principal District and Sessions Judge, Mulugu
		II	Chairman, Industrial Tribunal-cum-Labour Court, Hanumakonda.

**** The Vacation Civil Judges appointed for the above Districts shall hold their sittings at the places where District Courts / Additional District Courts situated out side the Head Quarters, once in a week, either Suo-Motu or on the request of the concerned Bar Associations.**

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**** Request for any changes in the above arrangements will not be entertained under any circumstances.**

- NOTE:** 1. The orders are placed in the High Court's Web Site <http://tshc.gov.in> and the copy downloaded from the website is valid for taking further action.
2. All the Prl. District and Sessions Judges / Unit Heads are requested to download the said Proceedings from the internet and to communicate the same to the officers working in their respective Units.


**REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)**

To

1. The Chief Judge, City Civil Court, Hyderabad.
 2. The Chief Judge, City Small Causes Court, Hyderabad.
 3. The Sessions Judge, Hyderabad.
 4. The Principal Special Judge for C.B.I. Cases, Hyderabad.
 5. The Chairperson, Telangana Value Added Tax (VAT) Appellate Tribunal, Hyderabad.
 6. **THE PRL. DISTRICT AND SESSIONS JUDGES / I ADDITIONAL DISTRICT AND SESSIONS JUDGES AND DISTRICT TREASURY OFFICERS:**

1) Adilabad	2) Mancherial	3) Nirmal
4) Kumuram Bheem - Asifabad	5) Karimnagar	6) Jagtial
7) Rajanna Sircilla	8) Peddapally	9) Khammam
10) Badradri Kothagudem	11) Mahabubnagar	12) JogulambaGadwal
13) Wanaparthy	14) Narayanpet	15) Nagarkurnool
16) Sangareddy	17) Medak	18) Siddipet
19) Nalgonda	20) Suryapet	21) Yadadri-Bhongir
22) Nizamabad	23) Kamareddy	24) Rangareddy
25) Medchal-Malkajgiri	26) Vikarabad	27) Hanumakonda
28) Warangal	29) Jangaon	30) Mahabubabad
31) Mulugu	32) Jayashankar -Bhupalapally	
 7. The Pay and Accounts Officer, Hyderabad.
 8. The District Treasury Officer, Kongarakalan village, Rangareddy District.
 9. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.
 10. **THE SECTION OFFICERS :**

a) Special Officers Section	b) Vigilance Cell	c) E-Section
d) Work Review Cell	e) O.P.Cell	f) B-Section
g) Accounts Section	h) Computer Section	i) D-Budget Section
- High Court for the State of Telangana at Hyderabad.
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